

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 33 OF 2018 IN APPEAL NO. 59 OF 2017 &
IA NOS. 165 , 331, 937, 938 OF 2017**

Dated: 10th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Shri Subhash Ananda Tambe & Ors. ... Appellant(s)
Vs.
State of Maharashtra (Ministry of Power) & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : -
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Sagar Rana for R-4
Mr. M.Y. Deshmukh for R-3

ORDER

I.A. NO. 33 of 2018

(Appln. for early hearing)

We have heard learned counsel for the parties.

For the reasons stated in the application, list the main appeal for directions on **30.01.2018**. The Application is disposed of.

Learned counsel for the parties may file written submissions in the main matter within a week's time i.e., on or before 18.01.2018 after serving copy on the other side.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

ts/mk